

HARYANA VIDHAN SABHA

VI SESSION

BULLETIN NO. 3

Tuesday, the 30th August, 2016

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 30th August, 2016 from 10.00 A.M. to 4.20 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	6	-	-	14

The remaining Starred questions were deemed to have been answered and replied thereto laid on the Table of the House.

(b) Unstarred: - 15

II. RAISING THE MATTER OF ALLEGED QUESTION OF BREACH OF PRIVILEGE

In the zero hour, the Health Minister Shri Anil Vij condemned the remarks made by Sh. Karan Singh Dalal, M.L.A. during the discussion on Calling Attention Motion regarding Pardhan Mantri Kisan Fasal Bima Yojna in the House yesterday dated 29-08-2016 in which Shri Karan Singh Dalal stated that 30% share of the premium will go to the pockets of Council of Ministers. He urged the Speaker to first resolve this issue before taking any matter further as it is a very serious matter.

Shri Gian Chand Gupta, a Member from the Treasury Benches also raised the question of alleged Breach of Privilege against Sh. Karan Singh Dalal, M.L.A. for making false statement on the floor of the House on 29-08-2016 regarding Pardhan Mantri Kisan Fasal Bima Yojna. He further stated that there was no evidence with Shri Karan Singh Dalal while he was speaking in the House and the explanation given by him also misleading to the House and also tried to malign the dignity of the House. He sought the permission to bring a Privilege Motion against Sh. Karan Singh Dalal M.L.A. The Members of the Opposition Benches strongly objected it and

there was heated exchange of views from both the sides. Shri Karan Singh Dalal tried to clarify his position but the Members of the Treasury Benches were not satisfied with the reply given by him. The Parliamentary Affairs Minister also asked him to express regret in this regard but he refused and tried to clarify his position.

III. NOTICE OF ALLEGED BREACH OF PRIVILEGE AGAINST SH. KARAN SINGH DALAL M.L.A.

After hearing the views of the Treasury and Opposition Benches, the Speaker gave his consent to raising of question of alleged breach of privilege and held the matter proposed to be discussed is in order and asked Hon'ble Member to ask for leave to raise the question of alleged breach of privilege.

On the motion moved by Shri Gian Chand Gupta, a Member from the Treasury Benches for leave to raise the question of alleged breach of privilege, the Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 15, the Speaker declared that the leave was granted.

Thereafter, Shri Gian Chand Gupta, M.L.A. moved-

“कि श्री करण सिंह दलाल, विधायक ने कल दिनांक 29.8.2016 सदन की कार्यवाही के दौरान सदन को गुमराह किया है और उन्होंने कहा कि फसल बीमा योजना के तहत पूरी राशि का 30% हिस्सा मंत्रियों की जेब में जाता है जो कि सरासर झूठ है और सदन की गरिमा को धूमिल करने वाला है । उनका दोबारा दिया गया स्पष्टीकरण सदन को गुमराह करने वाला है, न ही इस बात का उनके पास कोई तथ्य है इसलिए मैं आपसे निवेदन करता हूँ कि श्री करण सिंह दलाल, विधायक के विरुद्ध विशेषाधिकार हनन का प्रस्ताव लाया जाए तथा यह प्रस्ताव विशेषाधिकार समिति को रैफर किया जाए और अगले सत्र की पहली बैठक तक कमेटी अपनी रिपोर्ट प्रस्तुत करे ।”

The motion was put and carried

IV. WALK OUT

All the Members of the Indian National Congress Party, present in the House staged a walk out against referring the matter of alleged breach of privilege against Shri Karan Singh Dalal, M.L.A. to the Committee of Privileges.

V. RAISING OF VARIOUS MATTERS

(i) Shri Jai Parkash, an Independent Member raised the matter of regularization of employees of N.H.M. deputed in the Health Department and demanded that these employees should be regularized.

He further stated that contractor of the Civil Hospital, Kaithal depute the labour on contract basis only for the period of three months which is injustice with the employees and demanded that an enquiry should be conducted against the contractor in this regard.

He further raised the various demands of Haryana Pensioners Samaj regarding increasing their pension etc. and urged the Government to look this matter seriously.

(ii) Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal raised the matter of certain derogatory remarks made by the Health Minister Shri Anil Vij against Shri Karan Singh Dalal, M.L.A. yesterday and demanded a privilege motion should also be brought against the Health Minister.

(iii) Shri Naseem Ahmed, a Member from the Indian National Lok Dal raised the matter of a Member of Parliament of Bhartiya Janata Party who also made certain derogatory remarks over the beef consumption and condemned him. The Speaker informed the House that he himself withdraw his words in this regard so the matter is end now but he vigorously insisted on his demand and demanded an action against the said B.J.P. M.P.

VI. WELCOME TO THE TEACHERS AND STUDENTS OF GOVERNMENT SR. SECONDARY SCHOOL NARNAUND DISTRICT HISAR.

The Parliamentary Affairs Minister, on behalf of the House, welcomed the Teachers and Students of Government Sr. Secondary School, Narnaund District, Hisar, who were sitting in the Visitor's Gallery to witness the proceedings of the House.

VII. NOTICES OF CALLING ATTENTION MOTIONS

When some of the Members sought to raise matters of calling attention notices given of by them, the Speaker informed the House that those were either admitted or under consideration or disallowed.

VIII. WELCOME TO THE MEMBERS OF THE PUNJAB LEGISLATIVE ASSEMBLY

The Parliamentary Affairs Minister, on behalf of the House, welcomed Sardar Gurkirat Singh and Sardar Parminder Singh, Members of Punjab Legislative Assembly, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

IX. ANNOUNCEMENT BY THE CHIEF MINISTER

The Chief Minister, with the permission of the Speaker, announced in the House that Prof. M.S.Swaminathan, Chairman, Indian Council for Food & Agriculture has congratulated the Haryana Government because Haryana State is getting Agriculture Leadership Award for the year 2016 for best Horticulture State. He further stated that National Award Committee has recommended this award. This award function will be organized on 8th September, 2016 at Taj Palace Hotel, New Delhi.

X. RAISING THE VARIOUS MATTERS/NOTICE OF CALLING ATTENTION MOTION

Dr. Raghuvir Singh Kadian raised the matter in regard to certain remarks made by the Finance Minister against the Rohtak M.P. and urged the Speaker to delete the name of M.P. as he is not a Member of this House.

When enquired, the Speaker informed Shri Kuldeep Sharma, M.L.A. that his Calling Attention Notice No.23 regarding the condition of Hemoglobin level in School girls in the Haryana State, has been disallowed.

XI. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker informed the House that he had received a Calling Attention Notice No.8 from Shri Hari Chand Middha & 15 others M.L.As (Sarvshri Parminder Singh Dhull, Sardar Jaswinder Singh Sandhu, Prithi Singh, Ranbir Gangwa, Smt.Naina Singh Chautala, Ram Chand Kamboj, Makhan Lal Singla, Ved Narang, Prof. Ravinder Baliaala, Anup Dhanak, Rajdeep Singh Phogat, Om Parkash Barwa, Balwan Singh Daulatpuria, Zakir Hussain and Kehar Singh) regarding stray cattle in the State and the same has been admitted.

He asked Shri Hari Chand Middha, M.L.A. to read out his notice being a first signatory and asked the Minister concerned to make a statement thereafter.

Shri Hari Chand Middha, M.L.A. read out his notice.

The Agriculture Minister then made a statement.

XII. WELCOME TO THE FORMER MLAs

During the discussion on Calling Attention Motion No. 8 regarding stray cattle in the State, the Parliamentary Affairs Minister, on behalf of the

House, welcomed Ch. Maha Singh, Former MLA, Meham Nindana, who was sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

XIII. RAISING THE MATTER OF CONDEMNATION MOTION AGAINST B.J.P. M.P.

Shri Zakir Hussain and Shri Abhay Singh Chautala, Members from the Indian National Lok Dal raised the matter of a Member of Lok Sabha of Bhartiya Janata Party, who also made certain derogatory remarks over the beef consumption and condemned him. The Deputy Speaker informed the House that he himself withdraw his words in this regard so, the matter is end now but they vigorously insisted on their demand and demanded an action against the said B.J.P. M.P. They urged the Deputy Speaker to pass a Condemnation Motion against him by the House unanimously. The Members of the Treasury Benches strongly objected it. The Parliamentary Affairs Minister quoted the relevant Rule of Rules of Procedure and conduct of Business in Haryana Legislative Assembly and requested the Deputy Speaker that there is no need to pass a Condemnation Motion against the said M.P. as he has unconditionally tendered an apology for hurting anyone.

XIV. WALK OUT

All the Members of the Indian National Lok Dal, present in the House staged a walk out against not to pass a Condemnation Motion against the B.J.P. M.P. who made certain derogatory remarks over the beef consumption.

XV. RAISING THE MATTER REGARDING CERTAIN DEROGATORY REMARKS MADE BY THE FINANCE MINISTER AGAINST THE PRESIDENT OF INDIAN NATIONAL CONGRESS PARTY.

Smt. Kiran Chaudhary, Leader of the Congress Legislature Party raised the matter of certain derogatory remarks made by the Finance Minister against the President of Indian National Congress Party in the House and demanded that name of President of Indian National Congress Party should be deleted from the proceedings of the House. The Deputy Speaker assured the Member that if the name to record in the Proceedings of the House, the same will be deleted from the proceedings of the House.

The Finance Minister also requested the Deputy Speaker that the name of the B.J.P. M.P. also be deleted on the same pattern of President of

Indian National Congress Party from the proceedings of the House. The Deputy Speaker assured the House that the name of B.J.P. M.P. will also be deleted from the proceedings of the House.

XVI. ADJOURNMENT OF SITTING

The Speaker announced that the House is adjourned for 40 minutes for Lunch Break.

The House then adjourned at 2:05 P.M. for 40 minutes and re-assembled at 2:45 P.M.

As soon as the House re-assembled, the discussion on Calling Attention Motion No. 8 was resumed.

XVII. ANNOUNCEMENT BY THE SPEAKER REGARDING DEFERMENT OF THE BILL

The Speaker announced in the House that the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2016 which is listed in the today's list of Business is deferred for tomorrow i.e. 31st August, 2016.

XVIII. RAISING THE MATTER OF SALARY AND ALLOWANCE OF THE MEMBERS OF THE HARYANA VIDHAN SABHA

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party raised the matter of Salary and Allowance of the Members of the Haryana Vidhan Sabha and demanded that this matter should be taken up immediately. The Parliamentary Affairs Minister asked the Member to take up this issue in the Chamber of the Hon'ble Speaker just after the conclusion of the sitting of the House today.

XIX. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No.3) Bill, 2016

At 3.24 P.M., the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2016 and moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Right to Service (Amendment) Bill, 2016

At 3.27 P.M., the Parliamentary Affairs Minister introduced the Haryana Right to Service (Amendment) Bill, 2016 and moved-

That the Haryana Right to Service (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

Dr. Raghuvir Singh Kadian and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 1 minute and for a while respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for a while.

The motion was put and carried.

3. The Haryana Private Universities (Second Amendment) Bill, 2016

At 3.33 P.M., the Education Minister introduced the Haryana Private Universities (Second Amendment) Bill, 2016 and moved-

That the Haryana Private University (Second Amendment) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 1 minute each.

The Education Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Court Fees (Haryana Amendment) Bill, 2016

At 3.39 P.M., the Revenue and Disaster Management Minister introduced the Court Fees (Haryana Amendment) Bill, 2016 and moved-

That the Court Fees (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Revenue and Disaster Management Minister moved-

That the Bill be passed.

The motion was put and carried.

5. Shri Krishna Ayush University Kurukshetra Bill, 2016

At 3.41 P.M., the Health Minister introduced Shri Krishna Ayush University Kurukshetra Bill, 2016 and moved-

That Shri Krishna Ayush University Kurukshetra Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for 2 minutes.

Dr. Pawan Saini, a Member from the Treasury Benches, spoke for a while.

The Health Minister, by way of reply, spoke for 1 minute.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried, Clauses 2 to 39 were put together, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Vishwakarma Skill University Bill, 2016

At 3.48 P.M., the Education Minister introduced the Haryana Vishwakarma Skill University Bill, 2016 and moved-

That Haryana Vishwakarma Skill University Bill be taken into consideration at once.

Smt. Geeta Bhukkal, Shri Karan Singh Dalal, Dr. Raghuvir Singh Kadian and Shri Kuldeep Sharma, Members from the Indian National Congress Party, spoke for 4, 1, 1 and 2 minutes respectively.

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party, spoke for 1 minute.

Prof. Ravinder Baliala, a Member from the Indian National Lok Dal, spoke for 2 minutes.

The Education Minister, by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried, Clauses 2 to 36 were put together, Schedule, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2016

At 4.04 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2016 and moved-

That the Haryana Legislative Assembly (Facilities to Members) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2016

At 4.07 P.M., the Parliamentary Affairs Minister introduced the Haryana State Legislature (Prevention of Disqualification) Amendment Bill, 2016 and moved-

That the Haryana State Legislature (Prevention of Disqualification) Amendment Bill be taken into consideration at once.

Shri Parminder Singh Dhull, a Member from the Indian National Lok Dal, spoke for 1 minute.

Shri Kuldeep Sharma and Shri Karan Singh Dalal, Members from the Indian National Congress Party, spoke for a while.

The Parliamentary Affairs Minister, by way of reply spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Law Officers (Engagement) Bill, 2016

At 4.10 P.M., the Parliamentary Affairs Minister introduced the Haryana Law Officers (Engagement) Bill, 2016 and moved-

That the Haryana Law Officers (Engagement) Bill be taken into consideration at once.

Dr. Raghuvir Singh Kadian, Shri Karan Singh Dalal and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 2, 4 and 2 minutes respectively.

Prof. Ravinder Baliala, a Member from the Indian National Lok Dal, spoke for a while.

The Parliamentary Affairs Minister, by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried, Clauses 2 to 17 were put together, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

The motion was put and carried.

XX. WELCOME TO THE CHAIRMAN AND OTHER DELEGATION OF DEVELOPMENT TRUST OF YADAV SAMAJ, AHEMDABAD, GUJARAT/ HON'BLE SPEAKER OF THE PUNJAB LEGISLATIVE ASSEMBLY AND THE CHIEF PARLIAMENTARY SECRETARY OF PUNJAB.

During the Legislative Business:-

(i) The Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Ram Kishan Yadav, Chairman and other delegation of Development Trust of Yadav Samaj, Ahemdabad, Gujarat, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

(ii) The Speaker, on behalf of the House, welcomed Dr. Charanjeet Singh Atwal, Hon'ble Speaker of the Punjab Legislative Assembly and Shri Som Parkash, Chief Parliamentary Secretary, Punjab, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.

The Deputy Speaker occupied the chair at 12.18 P.M. to 1.26 P.M.

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- i) At 2.00 P.M. for 5 minutes
- ii) At 2.45 P.M. for 30 minutes.
- iii) At 3.15 P.M. for 30 minutes.
- iv) At 3.45 P.M. for 20 minutes.
- v) At 4.05 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 31st August, 2016.

CHANDIGARH
The 30th August, 2016.

SECRETARY